

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**APPEAL No. 224 of 2014 &  
I.A. No. 344 of 2014**

**Dated : 20<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**M/s Puri Oil Mills Ltd. ... Appellant(s)  
Versus  
Haryana Power Purchase Centre & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Bina Gupta  
Mr. Abhay Anand  
Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Sahegal  
Ms. Sonia Madan for R.1  
Mr. Munish Sharma  
Mr. Satinder Kumar (Reps.) for R.3

**ORDER**

**I.A. No. 344 of 2014**

Ms. Sonia Madan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply to I.A. Accordingly, she is directed to file the same on or before 05.12.2014 after serving copy on the other side. Thereafter, the learned counsel for the Appellant is directed to file the Rejoinder, if any, after serving copy on the other side.

Post the I.A. for hearing on **10.12.2014.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

ts/js